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1985]

Armed clashes between Assam and Nagalang Police Forces

97

JULY

304. SHRI RAM CHANDRA BHARADWAJ:

SHRI J. P. GOYAL:
SHRI GURUDAS DAS
GUPTA:
SHRI N. E. BALARAM:
SHRI CHATURANAN
MISHRA:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether there is a boundary dispute between Assam and Naga land;
- (b) whether thete been clashes between the police of Assam and Nagaland in Merapani in the first week of June, 1985;
 - (c) if so, the details thereof?
- (d) the details of the casualties as a result of the clashes; and
- (e) what efforts have been made by Government for peaceful settlement of the dispute and for the rehabilitation of the persons affected by the clashes?

THE MINISTER OF STATE IN THK MTNT^T^V OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

- (b) and (c) There was an exchange of fire between the police forces of the two States in Merapani area along Assam-Nag^ and border f*om the afternoon of 4th June, 1985 until the evening of the 6th June, 1985 when a ceasefire was effected following a meeting between the snidr officials of these two States at Chumukdima (Nagaland) on 6th June, 1985
- (d)' According to the information received from the two State Governments, 28 Police personnel of Assam and six of Nagaland were killed. Thirteen civilians of Assam also lost their lives.

(e) The Central Government dc& holding consultations with both. State Governments for finding ei. settlement of the boundary dispute* A Central team has been deputed to the affected areas to assess the damage caused and to recommend the quantum of assistance. In the meanwhile, the State Government of Assam have been given a Way and Means Advance of Rs. 50 lakhs to meet the emergent expenditure on account of relief and rehabilitation. Besides, a sum of Rs. 15 lakhs has been released from Prime Minister's Relief Fund.

Law and order situation In Delhi

305. SHRI RAMCHADRA
BHARADWAJ:
SHRI J. P. GOYAL:
SHRI RAFIQUE ALAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the law and order situation in Delhi has worsened:
 - (b)' if so, the reasons therefor;
- (c) the number of docoits, murder, rape, chain and purse snatching, dowry death reported in Delhi during 1985 so far;
- (d) the number of offenders apprehened; and
- (e) the measures proposed to be taken to improve the law and order situation in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHD. KHAN) (a) No, Sir.

- (b) Does not arise.
- Cc) and (d) The nunVher of cases reported and the offenders appre-

hended during the year 1985 so far are as under:

Sl. No.	Crime Head							No. of cases reported	No- of persons apprehended	
1	D .coity					,			17	22
2	$\mathbf{Mu_r}\mathbf{de_r}$.00	×	*	181	311
3	Rape		56						53	75
4	Chain and	l pur	se sna	tching		٠		*	95	52
5	Dowry de	ath						,	25	46

(e) A statement is annexed.

Written Answers

Statement

The following are some of the important steps taken by, the Delhi Police to check the crimes:-

- 1. Increased police vigilance.
- 2. Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless fitted motor cycles.
- 3. Intensive checking of hotels and guest houses done regularly to locate extremists elements and sus picious stranger.
- 4. A watch kept at possible hide outs in order to locate extemists, visiting Delhi from Punjab.
- 5. Order issued prohibiting taking of hand bags etc. into the cinema halle and other places of entertainment.
- 6. Police pickups set up at certain strategic points and on the borders to check incoming buses and caps from neighbouring states to nab the extremists.
- 7. Action under the normal pre ventive sections of Cr. P.C, against bad characters and criminals.
- 8. Continuous drives by the Specials squads of the Districts detect dacoits, robbers and other, bad characters by developing intelligence.

9. Surprise checking of the vehi cles to detect those involved in com mission of crime.

to Questions

- 10. Strengthening of surveillance over known criminals.
- 11. Organisation of Thikri Pehra and patrolling by local residents and private chowkidars in coordination with police patrol pickets.
- 12. Stepping up of externment proceedings and action against criminals under the National Security Act.
- 13. Inter-District meeting with the police officials of adjoining States.
- 14. Dowry Prohibition Act, 1961 has been amended and new act "The Dowry Prohibition (Amendment) Act, 1984 No. 63 of 1934" has been made and all the offences have been made cognizable.

Political background of Nagaland-**Assam border clashes**

306. SHRI DIPEN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the political background of recent Nagaland-Assam border clashes; and
- (b) what is the long term solution arrived at?